

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 30949/2019

(Arising out of impugned final judgment and order dated 04-04-2019 in WPT No. 146/2018 passed by the High Court Of Chhatisgarh At Bilaspur)

PRINCIPAL COMMISSIONER

CENTRAL GST AND CENTRAL EXCISE & ANR.

Petitioner(s)

VERSUS

M/S G.R. MINING AND LOGISTICS PRIVATE LIMITED

Respondent(s)

(IA No.140960/2019-CONDONATION OF DELAY IN FILING and IA No.140961/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 20-09-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Ms. Pinky Anand, ASG
Ms. Shirin Khajuria, Adv.
Mr. Pranay Ranjan, Adv.
Ms. Tanisha Samanta, Adv.
Mr. B. Krishna Prasad, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

Tag with Special Leave Petition (C)

Nos.34872/2014 and 26675/2016

Dasti, in addition, is permitted.

In the meanwhile, there shall be stay of operation of the impugned judgment and order dated 04.04.2019 passed by the High Court in WPT No.146/2018.

(NEETU KHAJURIA)
COURT MASTER(VIDYA NEGI)
COURT MASTER

